

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P.(IB) No. 580/KB/2017

Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07<sup>th</sup> November 2017, 10.30 A.M

Name of the Company	Axis Bank Ltd-Vs- Ramsarup Industries Limited.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SIDHARTHA SHARMA

2. RATUL DAS

Corporate Debtor

7/11/2017

1. SUSHOVIT DUTT MAJUMDER,

Axis Bank  
ORDER

7/11/2017

Ld. Counsel for the financial creditor and the corporate debtor are present.

As per directions of the Hon'ble NCLAT in Innoventive Industries case notice is to be issued on the corporate debtor. Registry is directed to issue notice on the corporate debtor and handover the same to the petitioner for making effective service on the corporate debtor and file affidavit of service within 7 days from today.

List on 21/11/2017 for admission.

Sd

(Jinan K.R.)  
Member (J)

Sd

(Vijai Pratap Singh)  
Member (J)